

Name of Corporate Debtor:	Think and Learn Private Limited
Date of Commencement of CIRP:	16-07-2024
List of Creditors as on:	27-12-2024

List of unsecured financial creditors (Other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						(Amount in ₹)			
		Date of receipt	Amount claimed	Amount of claim provisionally admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification
1	Aakash Education Services	31-07-2024	14,04,40,00,000		Unsecured	0	0	Yes	0	0	0		14,04,40,00,000
2	Glas Trust	27-07-2024	1,14,32,98,87,753		Unsecured					1,14,32,98,87,753			
3	ICICI Bank Limited	31-07-2024				0	-	No	0				-
4	Anglo Asia Ltd	18-08-2024	8,10,00,00,000		Unsecured				0	0			8,10,00,00,000
5	Incred Financial Services Limited	31-07-2024	20,34,52,440	20,34,52,440	Unsecured			No	100%				-
6	MC Global Edtech Investments Holdings LP	07-11-2024	26,04,01,648		Unsecured								26,04,01,648
7	A&Q Metric SPC – Fir Tree Opportunistic II SP	08-10-2024	3,93,66,65,370		Unsecured								3,93,66,65,370
Total			1,40,87,44,07,211	20,34,52,440	-	-	-		100%	1,14,32,98,87,753	-	-	26,34,10,67,018

Note: THE CREDITORS ARE HEREBY INFORMED THAT:

In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.

The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verify complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management of the Corporate Debtor.

It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect in due course of time.

The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.

It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (ip.byjus@outlook.com), to follow-up on their claim for quick actions.